

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

3. C.A.(CAA)/61(MB)2024

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **18.04.2024**

Name of the Party: Altran Technologies India Private
Limited

Section 230-232, 234 of Companies Act, 2013

ORDER

1. Mr. Hemant Sethi a/w Ms. Palak Shah and Ms. Prachi Paval, Ld. Counsel for the Applicant present through physical mode.
2. During the course of hearing, this Bench noticed that the Applicant Company has not provided Chartered Accountant Certificate and net worth Certificate of the Company.
3. Ld. Counsel for the Applicant seeks two weeks' time for compliance of the same.
4. At the request of Counsel, the matter is adjourned to **09.05.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)